

COURT-I**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)****Appeal No. 200 of 2015****And****Appeal No. 201 of 2015****Dated: 09th January, 2017****Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member****In the matter of :****Appeal No. 200 of 2015****North Karanpura Transmission Co. Ltd.****...Appellant(s)****Vs.****Central Electricity Regulatory Commission & Ors.****...Respondent(s)****Counsel for Appellant(s)****:****Mr. Sanjay Sen, Sr. Adv.
Mr. Buddy A. Ranganadhan
Mr. Arijit Maitra
Mr. Hasan Murtaza****Counsel for the Respondent(s)****:****Mr. Saurabh Mishra for R.1

Mr. M. G. Ramachandran
Ms. Anushree Bardhan
Ms. Poorva Saigal and
Mr. Anand K. Ganesan for R.2

Ms. Nikita for R.4

Mr. Alok Shankar for R.10

Mr. Bipin Gupta for R.25 to 27

Mr. Rajiv Srivastava
Ms Gargi Srivastava and
Ms. Garima Srivastava for R.33 to 37**

Appeal No. 201 of 2015**Talcher-II Transmission Co. Ltd.****...Appellant(s)****Vs.****Central Electricity Regulatory Commission & Ors.****...Respondent(s)**

Counsel for the Appellant(s) : Mr. Sanjay Sen, Sr. Adv.
 Mr. Buddy A. Ranganadhan,
 Mr. Arijit Maitra and
 Mr. Hasan Murtaza

Counsel for the Respondent(s) : Mr. Saurabh Mishra for R.1

Mr. M. G. Ramachandran
 Ms. Anushree Bardhan
 Ms. Poorva Saigal for R.2

Mr. Subramaniom Prasad
 Mr. S. Vallinayagam for R.4

ORDER

The parties were trying to negotiate a settlement. It appears that nothing has materialised. We grant the parties further time. In the meantime, the Appellant may submit, without prejudice, a proposal to the Respondent within a week from today stating the time for commissioning the line and the cost implication in absolute terms. If such proposal is moved, we expect the Respondent to consider it positively.

Affidavit of service with regard to service on Respondent Nos. 7, 40, 41 & 42 be filed before the next date.

List these matters on **08.02.2017.**

(I. J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

ts/sh